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paid the amount of Rs. 7 crores as royalty to West Bengal Government;

- (b) if so, whether the State Government has decided to initiate legal action against thi3 company; and
 - (c) what are the details in this regard?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (c) A sum of about Rs. 31 lakhs is due to be paid as royalty to the Government of West Bengal by Bharat Coking Coal Limited. As against this amount, Durgapur Projects Limited—an undertaking of the Government of West Bengal— owes a sum of about Rs. 350 lakhs to Bharat Coking Coal Limited, on account of coal supplied to them. Negotiations for adjustment of these dues between the State Government and the Companies are going on. Pending conclusion of the formal agreement with the State Government, royalty payment by Bharat Coking Coal Limited has been kept in abeyance.

(b) No certificate case has as yet been filed by the State Government against the Company.

Demands of Electricity workers..

- 580. SHRI S. KUMARAN; Will the Minister of ENERGY be pleased to state:
- (a) whether it is a fact that the electricity employees all over the country went on a token strike on July 20, 1977, to press their demands including the revision of wages;
- (b) whether it is a fact that the demands of these employees have been pending since March, 1974;
- (c) whether the All India Federa tion of Electricity Employees made an appeal to him to initiate negotiations on their demands; and

(d) if 50, what measures Government have taken to meet their demands?

to Questions

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) It is understood that there had been a few sporadic strikes by sections of electricity employees on 20th July 1977 raising various demands.

- (b) Yes. Some demands have been pending.
- (c) Representations in this regard have been received
- (d) State Governments had been advised to give urgent attention to the demands of workers in the Electricity Supply Industry and have them resolved through bilateral discussions and negotiations. It is understood that in some States most or some of the issues have been resolved and in other States negotiations are reported to be in progress.

Central assistance for tribals who have not been scheduled

581. SHRI SAWAISINGH SISODIA: SHRI BALRAM DAS: SHRI N. K. BHATT: SHRIMATI RATAN KUMARI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Central Government was giving any financial assistance to the State Governments for the welfare of the tribal people who have not been scheduled;
- (b) if so, whether this assistance has since been discontinued; and
- (c) whether Government propose to revive the scheme of giving grants for their economic rehabilitation?

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(c) There is no such proposal.

Assistance for setting up of separate **Police Force in the States**

582. SHRI SAWAISINGH SISO-DIA: SHRI BALRAM DAS: SHRI N. K. BHATT: SHRIMATI RATAN KUMARI;

Will the Minister of HOME AF. FAIRS be pleased to state:

- (a) whether any assistance has been given by the Central Government for setting up of separate Police Fofce in the States to deal with offences pertaining to untouchability; and
- (b) if so, whether the desired ends have been accomplished through these Police Forces: if not, whether Government propose to strengthen this Police Force?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (b) The State Governments of Karnataka and Gujarat who sought financial assistance were sanctioned Rs. 2,02,100 and Rs. 88,825 respectively for augmenting the machinery for the enforcement of the Protection of Civil Rights Acts, 1985.

The State Governments have been requested to implement the provisions of Protection of Civil Rights Act, 1955 rigorously on a priority basis. The State Governments have also been

advised to consider the setting up of a cell or any suitable machinery to look into the grievances of Harijans. Special police cells have been set up by the State Governments of Andhra Pradesh, Bihar, Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Tamil Nadu and Uttar Pradesh, at different levels according to the local conditions, to deal with cases of violence against or harass-ment of Scheduled Castes, and for the enforcement of the Protection of Civil Rights Act, 1955.

The setting up of a separate police force to deal only with offences pertaining to untouchability is not contemplated.

Deaths during police encounters

583. SHRI SHYAM LAL YADAV: SHRI RANBIR SINGH-SHRI BHAGWAN DIN:

Will the Minister of HOME AFFAIRS be pleased to state;

- (a) the number of police encounters with alleged criminal offenders in the Union territories which resulted in deaths during the period from the 31st March to 15th June, 1977;
- (b) whether any representations were made to Government by the relatives of the deceased; and
- (c) if so, what are the details thereof and what action was taken thereon?

THE MINISTER OF HOME AF-FAIRS (SHRI CHARAN SINGH): (a) According to the information available no such encounter or death had taken place in Andaman & Nicobar Islands, Arunachal Pradesh, Chandigarh, Dadra and Nagar Haveli, Delhi, Goa, Daman and Diu, Lakshadweep and Pondicherry. Information in regard to Mizoram is being ascertained.

(b) and (c) Do not arise.